

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4893
ANSWERED ON:26.08.2010
TIME BOUND RESOLUTION
Singh Alias Pappu Singh Shri Uday

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering to fast track procedures for time bound resolution as promised through public pronouncements by the Union Minister for cases relating to women concerning rape, dowry and molestation and cases relating to terror trials; and

(b) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a)&(b): The Government has decided, in principle, to set up a National Mission for Justice Delivery and Legal Reforms which will also have, among its strategies, fast tracking of court procedures for time bound resolution of cases. Such fast tracking of procedures is proposed to be achieved, inter alia, by better case management, re-engineering of procedures, appointment of court managers and greater use of alternate dispute resolution (ADR) mechanisms. The Thirteenth Finance Commission has recommended providing grants to the States, inter alia, for appointment of court managers and for promotion of ADR mechanisms in the country. The recommendations of the Thirteenth Finance Commission in this regard have already been accepted by the Government.